

of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (i) The Kaira District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP-125/(74)/PRR DLB (K)-3156-TH in Gujarat Government Gazette dated the 10th May, 1974, together with an explanatory note
- (ii) The Gujarat Panchayat Service (Classification and Recruitment) (First Amendment) Rules, 1975, published in Notification No. KP/21 (75) /PNE/3074/11238/TH in Gujarat Government Gazette dated the 28th January, 1975, together with an explanatory note.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.
- (3) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (1) above [Placed in Library. See No. LT-9191/75]

NOTIFICATION UNDER CENTRAL EXCISE
RULES

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE):
I beg to lay on the Table a copy of
Notification No. G.S.R. 142(E) (Hindi
and English versions) published in
Gazette of India dated the 6th March,
1975, issued under the Central Excise
Rules, 1944, together with an explanatory
memorandum. [Placed in
Library. See No. LT-9192/75.]

MR. SPEAKER: Order please.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of a privilege motion. Sir, All India Radio functions.....

MR. SPEAKER: Why do you do like this?

SHRI JYOTIRMOY BOSU: I have given notice of a motion. Have you seen it?

MR. SPEAKER: This is the last one.

SHRI JYOTIRMOY BOSU: What about the first one?

MR. SPEAKER: The first one was disposed of.

SHRI JYOTIRMOY BOSU: It was sent to the Minister. You asked me to wait. I have waited for one week.

MR. SPEAKER: Please sit down. You have given it to me this morning. I can send it only today and not in advance.

SHRI JYOTIRMOY BOSU: I beg your pardon. How can you function?

MR. SPEAKER: I understand this has already been sent to him.

SHRI JYOTIRMOY BOSU: How can you function? It was last week.

MR. SPEAKER: I do not come in this. I would again remind the Minister.

SHRI JYOTIRMOY BOSU: You should censure the Minister, you should reprimand him.

MR. SPEAKER: He gave it on the 13th. There were two holidays in between. After all, he has to look into it.

SHRI JYOTIRMOY BOSU: It is all based on documentary evidence. The creed is in print. The list of business is in print. The proceedings

of the House are in print. There is no evidence to be collected. If he is a gentleman, he should come forward with a statement apologising before the House.....

MR. SPEAKER: Kindly sit down.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): Mr. Jyotirmoy Bosu is an hon. member. I hope he will extend this courtesy to all the other hon. members. He has no business to say whether I am a gentleman or not. I can use the same language. He will not like it.

SHRI JYOTIRMOY BOSU: This man...

MR. SPEAKER: I am not allowing any member now. Mr. Jyotirmoy Bosu, it has become a part of your daily programme to do like this. After all, once in a while it is all right, but do not make it the very first item everyday like this. After all, you have sent it to me. You should have waited for my reply. Now you tell all sorts of things and direct such remarks against other members. This is wrong.

SHRI PILOO MODY (Godhra): It was a proposition, whether Mr. Gujral was a gentleman or not, to which Mr. Gujral reacted.

MR. SPEAKER: Please sit down. After all, if we start questioning who is a gentleman, who is not a gentleman, there is no procedure to settle it. You must make rules as to who is a gentleman and who is not a gentleman so that the House may come to some conclusion.

SHRI S. M. BANERJEE (Kanpur): Let us have a ballot.

MR. SPEAKER: You will be the losers;

SHRI JYOTIRMOY BOSU: You will direct the Minister to make a statement.

MR. SPEAKER: I have sent it to him.

SHRI JYOTIRMOY BOSU: AIR is an organ of the ruling party.

MR. SPEAKER: This is too much.

All are gentleman in the House.

SHRI PILOO MODY: What about poor Maya who is not here?

SHRIMATI MAYA RAY (Raiganj): I am very much here. Mr. Mody could not see me.

MR. SPEAKER: You are all members without any sex.

SHRI PILOO MODY: Neither male nor female?

MR. SPEAKER: No, you are all hon. members. You are not expected to be known by your sex.

NOTIFICATIONS UNDER WILD LIFE (PROTECTION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—

(1) The Pondicherry Wild Life (Stock Declaration) Rules, 1975, published in Notification No. G.S.R. 63(E) in Gazette of India dated the 1st March, 1975.

(2) The Pondicherry Wild Life (Transactions and Taxidermy) Rules, 1975, published in Notification No. G.S.R. 64(E), in Gazette of India dated the 1st March, 1975. [Placed in Library. See No. LT-9193/75].